

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 1696/2024 In C.P. (IB)/156(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2024**

NAME OF THE PARTIES: Mr. Udaykumar Bhaskar Bhat
IN THE MATTER OF
Bank of Maharashtra
V/s
Mr. Prakash Chandrakant Jadhav

Section: 95 (1) of Insolvency and Bankruptcy Code, 2016
& Rule 11 of NCLT

ORDER

IA No. 1696/2024:- Adv. Akshay Petkar a/w Adv. Pranav Shah appeared for the Applicant/Resolution Professional. The present application has been filed to take on record the report of the Resolution Profession under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1696/2024 is allowed and disposed of.** It has been stated that a copy of the report of the Resolution Professional has been served upon the Respondent/Personal Guarantor. Respondent/Personal Guarantor is directed to file reply/objections, if any, against the IRP report within a period of two weeks. List the matter on **03.05.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

16.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)